

श्री हरिवंश: सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहता हूँ कि future में environment की दृष्टि से कोयले की जगह एनर्जी के रूप में नयी चीजों के प्रयोग की बात हो रही है। उस संदर्भ में क्या आपकी कोई योजना है?

श्री पीयूष गोयल: सर, जलवायु में लगातार कैसे परिवर्तन हो रहे हैं, उसके ऊपर देश और विदेश में सबको बहुत चिंता है, लेकिन देश में सस्ता बिजली उत्पादन होता रहे, उसके लिए कोयले की जरूरत है और आगे भी रहेगी। इसके साथ ही साथ सरकार यह कोशिश कर रही है कि कोयले के इस्तेमाल को हम gasification में कैसे यूज करें, methane बनाने में कैसे यूज करें। Coal to gas कन्वर्ट करने में कोयले का भी इस्तेमाल हो जाएगा और जो गैस हमें विदेश से लानी पड़ती है, उस पर खर्च होने वाला foreign exchange भी बचेगा तथा साथ ही साथ एक clean source of energy बनेगा। विश्व में आज climate change और terrorism, इन दो बड़ी समस्याओं की चर्चा बार-बार होती है। माननीय प्रधान मंत्री की लगातार यह चिंता रहती है कि climate change में कैसे कोयले का इस्तेमाल करने के साथ-साथ हम environment के concern को भी पूरी तरह से ध्यान में रखें। सभापति महोदय, मैं आपके माध्यम से एक और चीज के बारे में बताना चाहूंगा कि कोयला इस्तेमाल करते समय जो कार्बन निकलता है, उसको capture करके किसी alternate यूज में डाला जाए, उसके लिए भी सरकार ने रिसर्च पर काफी बल दिया है। जब उस समस्या का हल निकल आएगा, carbon capture and utilization, मैं समझता हूँ कि तब जलवायु परिवर्तन पर इसका बहुत अच्छा परिणाम निकलेगा।

श्रीमती छाया वर्मा: सभापति महोदय, मैं आपके माध्यम से माननीय मंत्री जी से जानना चाहती हूँ कि क्या कोल इंडिया या उससे संबंधित कंपनियों में भूतपूर्व सैनिकों के कल्याण हेतु कोई स्कीम है? क्या कोल ट्रांसपोर्टिंग में काम ठेके पर दिए जाते हैं?

श्री पीयूष गोयल: सभापति महोदय, हां, एक स्कीम कोल इंडिया की है जिसमें ट्रांसपोर्टेशन के काम में जो भी भूतपूर्व सैनिक हैं, उनको priority दी जाती है। उस स्कीम के तहत कई इलाकों में भूतपूर्व सैनिकों ने छोटे कोऑपरेटिव्स बनाये हैं, कुछ लोगों ने मिलकर ट्रांसपोर्टेशन का काम शुरू किया है।

Early resolution of inter-Departmental cases

*203. SHRI RAM KUMAR KASHYAP: Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) the total number of pending cases in various courts of the country;
- (b) whether Government is the largest litigant in the country and about half of the pending cases in courts are related to inter-Departmental litigation, one department suing another;
- (c) if so, the factual details in this regard;
- (d) whether Government has prepared any strategy for disposal of pending cases in various courts, particularly the inter-Departmental cases; and

(e) if so, the details thereof and if not, the reasons for not paying special attention to such cases for their early resolution?

THE MINISTER OF LAW AND JUSTICE (SHRI RAVI SHANKAR PRASAD):
(a) to (e) A Statement is laid on the Table of the House.

Statement

(a) Data on pendency of cases is maintained by the Supreme Court and High Courts. As per the information made available by the Supreme Court of India, the total number of pending cases in the Supreme Court as on date is 55,459. As per information available on the web-portal of National Judicial Data Grid (NJDG), 34.27 lakh cases are pending in High Courts (excluding High Courts of Allahabad and Jammu and Kashmir), and 2.61 crore cases are pending in various District and Subordinate Courts of the country (excluding District and Subordinate Courts in the States of Arunachal Pradesh, Nagaland, and Union Territories of Lakshadweep and Puducherry) as on date.

(b) and (c) The 100 report of the Law Commission of India observed that bulk of litigation in the courts, including, in particular, writ petitions in the Supreme Court and the High Courts, consists of cases in which the Government is a party.

(d) and (e) Legal Information Management and Briefing System (LIMBS) is a comprehensive and integrated system for effective monitoring of court cases which uses a single database where updated information about the status and various stages of court cases is available. LIMBS is a web-based monitoring tool where various stakeholders viz. Ministry's users, higher officials, nodal officers, advocates, claimants, arbitrators etc. in a court case can update/share information on-line related to court cases being dealt with by them. In addition, the legislations are so drafted and designed so as to minimize inter-departmental disputes. Since 2014, the Government of India has repealed 1200 laws that were obsolete and outdated in order to reduce unnecessary legislation.

The Government is keen to explore options for Government Departments and Organisations and other related bodies for settlement of their disputes through alternate methods, like mediation, arbitration, conciliation, etc. either online or otherwise. For the purpose, the Government has gathered information about some Agencies/Institutions/Organisations working in the field of such alternate methods of dispute resolution and made their links available on the website of the Department of Justice to provide information about them to the users. The relevant Government Ministries were requested in April, 2017 to take necessary action for reducing number of court cases in which

Government is a party. It was followed by a series of meetings held with various Ministries and Departments in the months of June and August, 2017 requesting them to review their pending cases with a view to reduce number of litigation and to consider contempt cases in particular so as to weed out vexatious and unnecessary litigation pending in courts.

It may be mentioned that the Central Government is fully committed to speedy disposal of cases in accordance with Article 21 of the Constitution. It has undertaken many steps towards achieving this objective. One of these steps is, strengthening of judicial infrastructure in districts through the Centrally Sponsored Scheme (CSS) for Development of Infrastructure Facilities for Judiciary a total of ₹ 6009 crore has been released since 1993-94, out of which ₹ 2,565 crore (42.66%) has been released since April, 2014. 17,848 Court Halls and 14,085 Residential Accommodations have been made available for Judicial Officers of District and Subordinate Courts under this scheme as on date. Out of this 2,429 Court Halls and 4,172 Residential Accommodations were constructed since 2014 to till date. In addition, 3,143 Court Halls and 1,682 Residential Accommodations are under construction. The Central Government has approved continuation of the Centrally Sponsored Scheme (CSS) for Development of Infrastructure Facilities for Judiciary beyond the 12th Five Year Plan period *i.e.* from 01.04.2017 to 31.03.2020 with an estimated outlay of ₹ 3,320 crore.

Under the Phase-I of the eCourts Mission Mode Project undertaken by the Central Government from 2010 to 2015, against a total target of computerisation of 14,249 courts, the computerisation of 13,672 district and subordinate courts was achieved. This includes the installation of hardware, the LAN and software. This has enabled the courts to upload the case status and orders online. Status of cases and copies of judgments have also been made available on the websites of the respective District and Subordinate Court Complexes which have been computerised. ₹ 935.00 crore were allocated for Phase - I out of which ₹ 639.41 crore were utilized.

In the Phase II of the eCourts Mission Mode Project (July, 2015 upto 31 March 2019) an outlay of ₹ 1,670 crores has been approved and ₹ 921.75 crore has been released so far. The facilities of e-services such as cause lists, case status, daily orders, judgments etc. are being provided under the supervision of e-Committee of the Supreme Court and Computer Committees of respective High Courts. A total of 16,089 Courts have been computerised under the eCourts Project till date. Video Conferencing facility has also been operationalised between 488 court complexes and 342 corresponding prisons during the period 2015-17. The National Judicial Data Grid (NJDG) developed under this project

provides updated information on civil and criminal cases, including pending cases, for the computerised district/subordinate courts in the country.

Another initiative that has been undertaken with a focus to improve access to justice is the Tele Law Scheme launched on 20th April, 2017, which is an effort to provide legal advice pro-actively to the marginalised sections of society through Common Service Centres (CSCs). This initiative facilitates delivery of legal advice through an expert panel of lawyers stationed at the State Legal Service Authorities (SLSA). Under this Scheme, Para Legal Volunteers (PLVs) connect potential litigants with lawyers through video conferencing facilities at CSCs which are, operated by Village Level Entrepreneurs. The Scheme has been launched in 1800 Gram Panchayats in 11 States (U.P., Bihar, J&K, Assam, Arunachal Pradesh, Meghalaya, Mizoram, Manipur, Tripura, Nagaland, Sikkim). A total of 11326 cases have been registered by PLVs under the scheme and legal advice has been provided in 8064 cases. The Government has also launched a scheme for *Pro Bono* Legal Services in April, 2017 in which interested lawyers and litigants can register on the website (www.doj.gov.in) to provide and avail *pro-bono* legal services as may be required. So far 195 lawyers have registered on the portal and more than 280 cases have been assigned for *pro bono* assistance.

श्री राम कुमार कश्यप: सर, मंत्री महोदय ने मेरे प्रश्न का उत्तर बहुत ही संतोषजनक दिया है, इसलिए मैं पहला सप्लीमेंटरी प्रश्न पूछने जा रहा हूँ। मंत्री जी, जैसा कि आपने प्रश्न के उत्तर में बताया है कि आज तक उच्चतम न्यायालय में 55,459, उच्च न्यायालयों में 34.27 लाख और देश के विभिन्न जिला और अधीनस्थ न्यायालयों में 2.61 करोड़ मामले लंबित हैं। इन मामलों के निपटारे के लिए सरकार द्वारा कई कार्य नीतियां बनाई गई हैं। मैं माननीय मंत्री जी से जानना चाहता हूँ कि इन लंबित मामलों के निपटारे के लिए जो कार्य नीतियां आपके द्वारा बनायी गयी हैं, उनके कारण पिछले तीन सालों में कितने मामले निपटाये गये हैं?

श्री रवि शंकर प्रसाद: सर, जैसा कि माननीय सदस्य को मालूम होगा कि नीतियां बना सकते हैं, सहयोग कर सकते हैं, लेकिन न्यायालयों में मामलों का निष्पादन माननीय न्यायमूर्ति के ऊपर निर्भर करता है। वर्ष 1993-94 से लगभग छह हजार करोड़ रुपये सेंट्रल स्पॉन्सर्ड स्कीम में दिए गए और पिछले तीन साल में 2000 करोड़ से अधिक हमारी सरकार के दौरान दिए गए हैं। उनके लिए प्लैट बन रहे हैं, मकान बन रहे हैं कोर्ट हॉल बन रहे हैं। हमारी ओर से अधिक प्रयास यह हो रहा है कि 10 साल से पुराने मामले प्राथमिकता में निपटाए जायें। लोअर कोर्ट के बारे में, मैं आपको यह कह सकता हूँ कि अभी जो आपको 2.61 करोड़ की संख्या सदन के अंदर दी गयी, यह पहले जून में 2.80 करोड़ थी और अब यह घटकर 2.61 करोड़ हुई है। सुप्रीम कोर्ट में भी लंबित मामलों की संख्या कम हुई है।

हमेशा इस देश में एक बात को ध्यान में रखना पड़ेगा कि कोर्ट में लोग केस फाइल भी करते हैं, तो कई जगह निष्पादन और नये केसों का अंकीकरण दोनों साथ-साथ चलता है, तो हमारा देश अब अपने अधिकारों के बारे में जागृत हो रहा है। यह एक सतत् लड़ाई है।

माननीय सभापति जी, मैं आपको बताना चाहूंगा कि भारत के मुख्य न्यायाधीश ने और प्रधान मंत्री जी ने आग्रह किया था कि क्या न्यायमूर्तिगण शनिवार के दिन कोर्ट कर सकते हैं, छुट्टियों में कोर्ट कर सकते हैं और सुप्रीम कोर्ट से लेकर पूरे देश में आज न्यायमूर्तिगण बैठ रहे हैं और मामलों को निपटा रहे हैं, तो हमारी कोशिश यह है कि हम इसको जल्द से जल्द आगे बढ़ायें।

श्री सभापति: मंत्री जी, मेरे गांव में एक कहावत है। छोटा सा काम हो गया, उसको अल्प संतोषी कहते हैं। दो करोड़ से ज्यादा केसेज पेंडिंग हैं। अच्छा है ...**(व्यवधान)**... आपने कहा ...**(व्यवधान)**... यह सरकार, वह सरकार, लेकिन आप इसको पोलिटिकल मत करिए। बहुत दिन से केसेज पेंडिंग हैं। इसको गंभीरता से लेना चाहिए और सरकार इसको गंभीरता से ले रही है और सुप्रीम कोर्ट भी, जो main मामला है, जो issues pending हैं, उन पर ज्यादा ध्यान दे और नये विषयों के बारे में बाद में सोचे, तो अच्छा होगा।

श्री सतीश चन्द्र मिश्रा: सभापति महोदय, माननीय मंत्री जी ने माननीय सर्वोच्च न्यायालय और माननीय उच्च न्यायालय के न्यायाधीशों की सैलेरी बढ़ाने का बिल लोक सभा से पास करा लिया है। यह अच्छी बात है कि आप उनकी ढाई गुना सैलेरी बढ़ा रहे हैं, लेकिन वे लोग तो अभी सोच रहे हैं कि वे शनिवार को कोर्ट में बैठें या न बैठें। जो लोअर कोर्ट्स हैं, जहां पर दो करोड़ 17 लाख केसेज पेंडिंग हैं, जैसा कि अभी आपने अपने जवाब में भी कहा है, वे तो शुरू से ही शनिवार को कोर्ट चलाते हैं और वे शाम को 6.00 बजे या 7.00 बजे से पहले कभी कोर्ट छोड़ नहीं पाते हैं, क्योंकि उनके पास इतने ज्यादा केस लदे होते हैं, जिनके कारण वे निकल नहीं पाते हैं। आप उनकी फैसिलिटीज को क्यों नहीं बढ़ाते हैं? आप कोर्ट रूम्स को बढ़ा रहे हैं, यह अच्छी बात है, लेकिन आप पहले उनकी सैलेरी, उनकी अलाउंस, उनकी फैसिलिटीज बढ़ाइए। आप थोड़ा लोअर कोर्ट्स के न्यायाधीशों के बारे में ध्यान देंगे, तो हमारे ख्याल से Sunday को भी काम करने लगेंगे। अभी तो वे शनिवार को भी काम कर रहे हैं। ऐसा करने से केसों का डिस्पोजल और अच्छा हो सकता है।

श्री रवि शंकर प्रसाद: सर, माननीय सतीश मिश्रा जी सिर्फ एक अनुभवी सांसद ही नहीं, बल्कि बहुत ही अनुभवी और वरिष्ठ वकील भी हैं। आपको मालूम है कि जहां तक माननीय उच्चतम न्यायालय और उच्च न्यायालय के माननीय न्यायमूर्तियों के वेतन के पुनरीक्षण का सवाल है, उसके लिए कानून है, The Supreme Court (Salaries and Conditions of Service) Act and The High Court (Salaries and Conditions of Service) Act. लेकिन जो subordinate judiciary है, उसके लिए सुप्रीम कोर्ट के निर्णय के अनुपालन में एक जज का कमीशन बनता है। वह उनकी पूरी सैलेरी के पुनरीक्षण पर विचार करता है। जस्टिस रेड्डी का कमीशन बना गया है और उसने अपना काम शुरू कर दिया है। उसे हम पूरा सहयोग करेंगे। आप की बात बहुत सही है कि जिला न्यायालयों के न्यायमूर्तियों का भी पूरा सम्मान होना चाहिए। इस के लिए हमारी पूरी कोशिश है और आपने देखा होगा कि हमने 16,000 कोर्ट्स से अधिक को "ई कोर्ट्स" किया है और National Commission Data Grid बनाया है।

सर, मैं दो स्कीम्स के बारे में जरूर कहना चाहूंगा। Tele-Law के अंतर्गत Common Service Centres के माध्यम से हम गांव के गरीबों को pre litigation advice दे रहे हैं। बिहार, यू.पी. कश्मीर और नॉर्थ ईस्ट में यह शुरू किया है। ...**(व्यवधान)**...

श्री सतीश चन्द्र मिश्रा: आप यह बताइए कि क्या उनकी salary और allowances के बारे में विचार कर रहे हैं?

श्री रवि शंकर प्रसाद: सर, मैंने अभी विस्तार से बताया कि रेड्डी कमीशन बन गया है, वह काम कर रहा है। मेरे ख्याल से माननीय मिश्रा जी इस बात को मानेंगे कि अगर सुप्रीम कोर्ट ने जजमेंट में उसके लिए एक mechanism बनाया है, तो सरकार अपने से अलग mechanism नहीं बना सकती। हम उसके तहत कार्यवाही कर रहे हैं।

SHRI RIPUN BORA: Sir, though there are more than two-crore cases pending in the lower courts as well as in the High Courts and Supreme Court, apart from the reasons of shortage of Judges and infrastructure, the other reason is slow disposal of cases. I would like to ask the hon. Minister if the Government could put in place a mechanism for the speedy disposal of cases. There are many small cases that are pending in courts for years. We should have cases heard regularly and frequently in Lok Adalats in the rural areas so that these cases could be disposed of.

SHRI RAVI SHANKAR PRASAD: Sir, the hon. Member is absolutely right. We are promoting alternative dispute resolution mechanism in a very effective manner. In the last three years, crores of cases have been disposed of by the Lok Adalats. We hold them frequently. We propose to do that in consultation with the High Court. We are taking other significant steps to dispose of traffic-related cases on a fast-track basis through alternative methods. We are working it out. All this would happen and cases pending in the lower and district courts would come down.

श्री नरेश अग्रवाल: माननीय कानून मंत्री जी, देश में इस समय करीब 2 करोड़ मुकदमे pending हैं और हम जानते हैं कि lower courts में भी हमारे पास जजेज की बहुत कमी है, हाई कोर्ट्स और यहां तक कि सुप्रीम कोर्ट में भी जजेज की कमी है।

मंत्री जी, आपको इस बात की सूचना है कि पी.आई.एल. और मुकदमों की तारीख - ये दो बहुत बड़ी वजह हैं क्योंकि जजों के ऊपर कोई restriction नहीं है कि वे किस मुकदमे में कितनी तारीख देते हैं। महोदय, पी.आई.एल. सुनने में इतना समय लग जाता है कि बाकी मुकदमों के निपटारे के लिए समय ही नहीं बचता। आप इन दोनों provisions को कैसे routine में लाएंगे और क्या पी.आई.एल. ban करने का आपका कोई इरादा है?

श्री सभापति: नहीं, यह लोकतंत्र में ठीक नहीं है।

श्री रवि शंकर प्रसाद: महोदय, माननीय नरेश अग्रवाल जी एक वरिष्ठ सांसद हैं, उन्हें यह अनुभव होगा कि हम न्यायालय की स्वायत्तता और आज़ादी का पूरा सम्मान करते हैं। यह न्यायालय का विषय है कि कौन केस कैसे फाइल होगा, लेकिन हम आपकी चिंता को समझते हैं और कानून मंत्री के दायित्व के रूप में मैं इतना ही बताना चाहूंगा कि जन हित याचिका मूल रूप से गरीबों व मजदूरों के अधिकार के लिए लायी गयी थी। अगर public interest litigation को governance को monitoring करने के विकल्प के रूप में देखा जाता है, पॉलिसी के रूप में देखा जाता है, तो इस के बारे में चर्चा हो सकती है। मैंने उस सदन में भी बताया और यहां भी कहना चाहूंगा कि भारत के संविधान निर्माताओं ने स्पष्ट कहा था कि शासन वही चलाए, जिन को जनता शासन चलाने के लिए चुनती है और वे accountable हों और कानून वही बनाए, जिन्हें देश की जनता कानून बनाने के लिए चुनती है और वे सदन के प्रति accountable होते हैं। तो हमें यह समझना चाहिए कि governance और accountability साथ-साथ चलती है।

Increase in cases of crime in long distance trains

*204. SHRIMATI JHARNA DAS BAIDYA: Will the Minister of RAILWAYS be pleased to state:

(a) whether there is increase in the number of cases of burglary, looting and other crimes against passengers in various long distance trains;

(b) if so, the number of such instances reported during the last one year, Zone-wise; and

(c) the efforts made by Railways to check such incidents and ensure passengers' fear-free journey in trains?

THE MINISTER OF RAILWAYS (SHRI PIYUSH GOYAL): (a) to (c) A Statement is laid on the Table of the House.

Statement

(a) and (b) No, Sir. Except small increase in the cases of theft of passengers' belongings, incidents of dacoity, robbery and drugging reported in long distance trains over Indian Railways have decreased during the year 2016 as compared to the year 2015. No incident of burglary has been reported in long distance trains during the years 2015 and 2016. The number of cases of burglary, dacoity, robbery, theft of passengers' belongings and drugging reported in long distance trains over Indian Railways during the year 2016 is given in Annexure (*See below*). Policing, including registration of First Information Report (FIR) and its investigation being State subject, Railways does not maintain any data on Indian Penal Code (IPC) crimes. The figures appended are based on the data received from Government Railway Police Stations.